



ITEM NO.3

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Miscellaneous Application No. 2034/2022 in MA 1849/2021 in
SLP(Crl) No. 5191/2021

SATENDER KUMAR ANTIL

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION & ANR.

Respondent(s)

(Mr. V.N. Raghupathy, Advocate for High Court of Karnataka; Mr. Tapesh Kumar Singh, Advocate for High Court of Jharkhand; Mr. P.I. Jose, Advocate for Gauhati High Court; Mr. Arjun Garg, Advocate for High Court of Madhya Pradesh; Mr. Amit Gupta, Advocate for High Court of Delhi; Mr. Sanjai Kumar Pathak, Advocate for High Court of Meghalaya; Mr. Sibho Sankar Mishra, Advocate for High Court of Orissa, Mr. Abhimanyu Tewari, Advocate for State of Arunachal Pradesh, Mr. Somanadri Gaud Katam, Advocate for High Court of Telangana; Mr. Aaditya A. Pande, Advocate for the State of Maharashtra; Mr. Ankur Prakash, Advocate for the State of Uttarakhand; M/s Arputham Aruna, Mr. Debojit Borkakati, Advocate for the State of Assam, Mr. S.N. Terdol, Advocate for the State of Ladakh, Mr. Avijit Mani Tripathi, Advocate for the State of Meghalaya, Mr. Manish Kumar, Advocate for the State of Bihar, Mr. Mahfooz A. Nazki, Advocate for the State of Andhra Pradesh, Mr. Maibam N. Singh, Advocate for the High Court of Manipur, Mr. Prashant S. Kenjale, Advocate for the High Court of Bombay, Mr. Ajay Pal, Advocate for the State of Punjab, Mr. Gagan Gupta, Advocate for High Court of Andhra Pradesh, Mr. Nishe Rajen Shonker, Advocate for the State of Kerala, Mr. Suwendu Suvasis Dash, Advocate for the State of Orissa, Mr. Pradeep Mishra, Advocate for the State of Uttar Pradesh, Mrs. Swati Ghildiyal, Advocate for the State of Gujarat, Mr. Pukhrambam Ramesh Kumar, Advocate for the Government of Manipur, Mr. Abhay Anil Anturkar, Advocate for the State of Goa, Mr. Anupam Raina, Advocate for the High Court of Jammu (only I.A.Nos. 56846/2023 Application for Intervention and I.A.No. 56848 of 2023 application for Direction are listed on 29.3.2023)

IA No. 56848/2023 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 56846/2023 - INTERVENTION APPLICATION)

IA NO. 65324/2023-INTERVENTION

IA NO. 65325/2023-DIRECTIONS

Date : 29-03-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE MANOJ MISRA
HON'BLE MR. JUSTICE ARAVIND KUMAR

By Courts Motion

For Petitioner(s)	Mr. Sidharth Luthra, Sr. Adv. (AC) Mr. Akbar Siddique, AOR Mr. Soumik Ghosal, AOR
For Applicant(s)	Ms. Manali Singhal, Adv. Ms. Sarthak Sachdev, Adv. Ms. Wattan Sharma, Adv. Mr. Santosh Sachin, Adv. Ms. Shreya singhal, Adv. Mr. Deepak Rawat, Adv. Mr. Aditya Jain, AOR Mr. Vikram Chaudhri, Sr. Adv. Mr. Nikhil Jain, AOR Mr. Rishi Sehgal, Adv. Mr. Keshavam Chaudhri, Adv. Ms. Hargun Sandhu, Adv. Ms. Arveen Sekhon, Adv. Ms. Prabhneer Swani, Adv. Ms. Divya Jain, Adv. Mr. Sagar Juneja, Adv.
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HC Bombay Mr. Prashant S.Kenjale, AOR

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 Mr. Rohit Bansal, Adv.
 Ms. Kshitij Singh, Adv.

State of Haryana Mr. Lokesh Sinhal, AAG
 Dr. Monika Gusain, Adv.

 Ms. Rooh-e-hina Dua, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA 56846/2023

IA NO. 56846/2023 for intervention is allowed.

IA NO. 56848/2023

Learned ASG has obtained instructions and does not dispute the position as set out in the order dated 21.03.2023.

That being the position in view of the judgment in the case of *Satender Kumar Antil vs. Central Bureau of Investigation & Anr.* (2022) 10 SCC 51, the applicant is entitled to bail on terms and conditions to the satisfaction of the trial Court.

Order accordingly.

IA NOS. 65324/2023 and 65325/2023

Learned counsel for the applicant(s) seeks to withdraw the applications and states that he wishes to file a special leave petition.

The applications are dismissed as withdrawn accordingly.

(CHARANJEET KAUR)
ASTT. REGISTRAR-cum-PS

(RAM SUBHAG SINGH)
BRANCH OFFICER